
(2023) 07 MP CK 0013

In the Madhya Pradesh High Court

Case No : Writ Petition No. 15117 Of 2022

Aditya Singh Kaurav

APPELLANT

Vs

State Of Madhya Pradesh And Others

RESPONDENT

Date of Decision : 03-07-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 97

Citation : (2023) 07 MP CK 0013

Hon'ble Judges : Rohit Arya, J; Sanjeev S Kalgaonkar, J

Bench : Division Bench

Advocate : Saurabh Bhelsewale, Rajesh Shukla

Final Decision : Dismissed

Judgement

Rohit Arya, J

In compliance of the order passed by this Court on 01/07/2023, statements of father and the corpus has been recorded wherein alleged missing corpus Ms. Radha Udainiya has stated that she never solemnized marriage with present petitioner and is living with her father without fear.

In view of aforesaid, nothing survives in this Writ Petition as corpus Ms. Radha Udainiya can not be said to be in illegal confinement.

Accordingly, the present Writ Petition stands dismissed.

However, if petitioner still has a grievance, he can approach the Magistrate under Section 97 of Cr.P.C.